

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 77/GT/2013

Date: 19.3.2014

To

Associate Vice President  
GMR-Kamalanga Energy Limited  
Skip House, 25/1 Museum Road  
Bangalore-560 025

Sir,

**Subject: Determination of Tariff in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR – Kamalanga Energy Limited (GKEL) to GRIDCO from the period commencing from 1.4.2013 to 31.3.2014.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 2.4.2014:

- i) Copy of original investment approval and subsequent revised approval if any, from the Board of Directors along with the scheduled COD of different units/station.
- ii) Details of estimated project cost of Rs. 6207 Cr. along with complete scope of work. To confirm whether the project cost includes evacuation system cost from station switchyard to nearest pooling station of GRIDCO.
- iii) Copy of NIT and the details of bid evaluation report.
- iv) Copy of the detailed EPC Agreement and if any subsequent amendment executed with SEPCO Electric Power Construction Corporation of China.
- v) Actual capital expenditure incurred up to COD of different units / station duly audited & certified by the auditors.
- vi) There appears to be time overrun in commissioning of units/station. Reasons shall be furnished with documentary evidence, in justification of time and cost over-run. Delay (quantifying the number of days/months/year) in the execution of various activities on the critical path in completion of the

project through the CPM/PERT chart shall also be explained with documentary evidence.

- vii) Details of increase in IDC, IEDC & price escalation in EPC and non-EPC contracts/packages from scheduled COD to actual COD of units/station. Further, if delay is attributable to EPC contractor and non-EPC contractor, the amount of liquidated damages (LD) recovered / to be recovered shall be furnished.
- viii) Amount of initial spares included in the capital cost and amount capitalized up to COD of different units / station.
- ix) The revenue earned from injection of infirm power from the date of synchronization to actual COD of units/station excluding the cost of fuel.
- x) The tariff filing forms as per Appendix-I (Thermal) of the Tariff Regulations, 2009 shall be filled completely in all respects and duly certified by auditor as on actual COD of station.
- xi) Form 5-E duly filled in all respects (copy of Form-5E enclosed).
- xii) Heat Balance Diagram of the OEM.
- xiii) Form 15 giving details of coal received, prices, GCV etc. from various sources viz. domestic (MGR/Railway) and imported /e-auction for the preceding three months from the actual/expected COD of first unit duly certified by the auditor.
- xiv) Reason for using LDO as main secondary fuel oil.
- xv) Copy of the LOA obtained from MCL for firm linkage of 2.14 MTPA coal for 500 MW capacity and a tapering linkage of 2.384 MTPA for 550 MW capacity.
- xvi) Copy of complete Fuel Supply Agreement (FSA) with Coal India for the annual contracted quantity.
- xvii) List of deferred works along with actual / estimated cost after COD with justification.
- xviii) Detailed calculation of IDC as well as Interest on loan including date of drawl, amount of drawl, amount of repayment, date of repayment and rates of interest with documentary proof in respect of drawl and interest rate in respect of each loan.
- xix) Details of discharge and un-discharged liabilities during each year.

xx) A copy of last audited balance sheet.

xxi) Soft copy of all the calculations/information submitted as above.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)